

Friday, 20th March, 1942

# COUNCIL OF STATE DEBATES

(OFFICIAL REPORT)

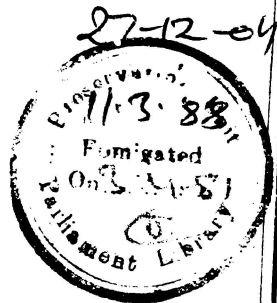
VOLUME I, 1942

*(18th February to 2nd April, 1942)*

## ELEVENTH SESSION

OF THE

## FOURTH COUNCIL OF STATE, 1942



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## COUNCIL OF STATE.

*Friday, 20th March, 1942.*

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The Council met in the Council Chamber of the Council House at Five of the Clock, the Honourable the Chairman (the Honourable Sir David Devadoss) in the Chair.

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### BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which have been passed by the Legislative Assembly at its meeting held today :—

A Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the rate of the excise duty on motor spirit leviable under the Motor Spirit (Duties) Act, 1917, to vary the rate of the excise duty on kerosene leviable under section 5 of the Indian Finance Act, 1922, to vary the rate of the excise duty on silver leviable under the Silver (Excise Duty) Act, 1930, to levy customs duties in addition to the duties of customs leviable under the Indian Tariff Act, 1934, to fix maximum rates of postage under the Indian Post Office Act, 1898, to fix rates of income-tax and super-tax and to continue the charge and levy of excess profits tax and fix the rate at which excess profits tax shall be charged.

A Bill to amend the Agricultural Produce (Grading and Marking), Act, 1937.

A Bill further to amend the Indian Tolls (Army) Act, 1901.

A Bill further to amend the Cantonments Act, 1924.

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The Council then adjourned till Eleven of the Clock on Monday, the 23rd March, 1942.

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